



2026:AHC:26277

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 1737 of 2026

Kalyani Singh

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Deshraj Garg
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri V.K. Mishra (AoR No.0214/12) holding brief of Sri Deshraj Garg, learned counsel for the writ petitioner and Sri Manish Kumar, learned Standing Counsel for the State.

2. The case of the writ petitioner is that the husband of the writ petitioner namely, Shiv Singh was working as Head Clerk in the office of Special Land Acquisition Officer, Banda, who superannuated on 31.03.2010 and expired on 02.09.2022. According to the writ petitioner, the writ petitioner is entitled to the ACP post completion of 16 and 26 years, GPF, family pension etc.

3. Learned Standing Counsel on the other hand submits that the claim of the writ petitioner needs adjudication at the first instance by Respondent no.2.

4. Considering the submissions so made across the Bar, the writ petition stands **disposed of** directing the writ petitioner to prefer a comprehensive representation along with self attested copy of the writ petition and the certified copy of the order before Respondent no.2, who on the said motion shall proceed to consider the claim of the writ petitioner strictly in accordance with law within a period of two months, from the date of production of certified copy of the order. In case Respondent no.2 finds that the claim of the writ petitioner is to be decided by any other authority, the papers shall be sent to that authority after due intimation to the writ petitioner.

February 6, 2026

N.S.Rathour

(Vikas Budhwar,J.)